

HIGH COURT OF DELHI AT NEW DELHI
TENDER NOTICE

Dated: 15.10.2020

Quotations/Tenders in sealed covers are invited for the sale of Two (02) vehicles of this Court as per details given below on "AS IS WHERE IS BASIS":-

S. No	Car No.	Registration Year	Reserve Price (In Rupees)	Earnest Money
1.	DL-2CQ-4429 (Maruti Omni Van)	April, 2009	25,000/-	5,000/-
2.	DL-2CQ-4430 (Maruti Omni Van)	April, 2009	25,000/-	5,000/-

The interested parties may contact the Joint Registrar(Protocol), 5th Floor, Administrative Block, Delhi High Court, Sher Shah Road, New Delhi-110003, (Tel No. 23073712) for inspection of the vehicles between 11.00 am and 4.00 p.m. on 21.10.2020.

Quotations along with Demand Draft of Application Money, as referred to above, (refundable) in the name of "The Registrar General, Delhi High Court" should be delivered in a sealed cover to the Joint Registrar(Protocol) by 11.00 a.m. on or before 11.11.2020 in the prescribed proforma (**Annexure 'X'**). The quotations will be opened on the same day i.e. 11.11.2020 at **2.30 p.m.** Payment is to be made by the successful tenderers as mentioned in the terms & conditions. This Court reserves its right to reject any or all the quotations without assigning any reason. Detailed terms and conditions of tender are annexed to this notice.


(G. R. Grover)
Registrar (Protocol)

TERMS & CONDITIONS WITH REGARD TO ACCEPTANCE OF TENDERS AND DELIVERY OF THE TWO MARUTI OMNI VANS OF DELHI HIGH COURT, WHICH WILL BE SOLD ON “AS IS WHERE IS BASIS” AS PER DETAILS GIVEN BELOW

S. No	Car No.	Registration Year	Reserve Price (In Rupees)	Application Money (In Rupees)
1.	DL-2CQ-4429 (Maruti Omni Van)	April, 2009	25,000/-	5,000/-
2.	DL-2CQ4430 (Maruti Omni Van)	April, 2009	25,000/-	5,000/-

1. The bid will be confirmed in favour of the person quoting the highest rate in respect of that vehicle and he/she shall be required to produce proof of his/her identity and residence before acceptance of the balance payment.
2. Only those bids shall be considered who have deposited demand draft/pay order towards refundable application money as referred above, drawn in favour of “The Registrar General, Delhi High Court, New Delhi” with the concerned officer on or before **11th November, 2020** upto **11.00 a.m.** writing their name, address, telephone/mobile No., PAN on the reverse side of the demand draft/pay order. The bids without application money shall be summarily rejected and no communication shall be entertained in this regard.
3. 50% of the bid amount is to be deposited by the highest bidder, whose bid will be provisionally accepted, within 48 hours by way of demand draft/pay order drawn in favour of “The Registrar General, Delhi High Court, New Delhi”. If the amount is not deposited, the application money will be forfeited and the tender next below the highest may be accepted. Similarly if the second tenderer fails to make payment of the balance amount, his/her application money shall also stand forfeited and so on.
4. On final acceptance of the bid, the remaining 50% amount is to be deposited by the highest bidder within one week from the date of communication of final acceptance, by way of demand draft/pay order drawn in favour of “The Registrar General, Delhi High Court, New Delhi”, failing which the application money and 50% amount already deposited shall stand forfeited and the vehicle will be offered to the next tenderer as at Instruction No. 3 above. On payment of the full amount, the vehicle will be handed over to such person, which is required to be removed simultaneously from the site.
5. The bank draft/pay order towards application money of all the tenderers, except the highest three, shall be returned against receipt.

6. The Registry will deal with the bidders directly and no middle men/agents/commission agents etc. should be asked by the bidders to represent their cause and they will not be entertained by the Registry.
7. Conditional bid will not be entertained. If the bid is withdrawn by the concerned party at any time after it is provisionally accepted, the money already deposited by him/her shall stand forfeited.
8. The Registry, in its discretion, reserves the right to reject or accept any or all the bids, partly or completely, at any time without assigning any reason therefor. The decision of this Court shall be final in this regard.
9. It shall be presumed that the bidder has fully inspected the vehicle before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of any defect in the vehicle.
10. The officer/officials of this Court and their family members shall not be permitted to participate in the auction.
11. The successful bidder shall get the vehicle transferred in his/her name as per rules, at his/her own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. Delhi High Court shall not in any manner be concerned with or responsible for registration of the vehicle and will have no liability whatsoever after the delivery of the vehicle to the successful tenderer.
12. The signed prescribed form(s) of transfer of vehicles will be delivered to the successful bidder(s) for getting the registration transferred in his/her name. He/She will be required to produce proof of such registration in this Court within one month from the date of delivery of vehicle and requisite documents. It will be only after production of proof of transfer of registration in his/her name that the application money deposited shall be refunded to her/him.


(G. R. Grover)
Registrar (Protocol)

PROFORMA

1. Name : _____

2. Address : _____
(Proof of address, i.e., copy of Aadhar Card or Voter Identity Card to be enclosed)

3. Telephone No. : _____

4. Registration
No(s). and price
offered for
particular
vehicle for
which written
bid submitted
(In any case not
less than the
reserve price
mentioned in
tender notice,
but may be more
than that)

Date :

Signature of the applicant